

ITEM NO.13 Court 14 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 1218/2022

(Arising out of impugned final judgment and order dated 28-10-2021 in CMA No. 131278/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DR. LAL BAHADUR

Petitioner(s)

VERSUS

PRABHAT KUMAR SARANGI & ORS.

Respondent(s)

(FOR ADMISSION and IA No.19967/2022-EXEMPTION FROM FILING O.T.and IA No.19966/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 21-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

No one is connected for the petitioner.

The petitioner is appearing in person in this matter and is said to be having a PhD degree to his credit. He has not accepted the services of an advocate and the Registrar (J-V) has opined that he would be able to assist the Court properly after having interacted with him on Whatsapp calling.

The petitioner has now circulated a letter stating want of updated laptop or desktop with him and, therefore, wants adjournment in this matter until 13.03.2022. We find no reason to grant such a long adjournment in this matter, particularly when

arrangements have also been made for virtual hearing from the Court Campus through Video Conferencing Facilitation Centre.

However, having regard to the circumstances, the matter stands adjourned today.

Be listed on 28.02.2022.

It shall be required of the petitioner to make appropriate arrangements to address the Court on the next date of hearing.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER